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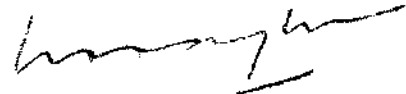
Government of India
Ministry of Finance
(Department of Revenue and Insurance)

New Delhi, the 3rd September, 1971.

NOTIFICATION
INCOME TAX

No. 264 (F.No.403/50/71-ITCC): In exercise of the powers conferred by Rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962 the Central Government hereby authorises Shri G.D. Tandon, who has been appointed as Commissioner of Income-tax (Tax Recovery) to exercise the powers of a Tax Recovery Commissioner.

2. This Notification shall come into force with immediate effect.



(K. R. Raghavan)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 264 (F.No.403/50/71-ITCC):

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2. All Additional Commissioners of Income-tax.
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(K. R. Raghavan)

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